

SHARMA, Shri Rajendra Kumar  
 SINGH, Shri Hari Kishore  
 THAKORH, Shri Gabhaji Mangaji  
 TOMAR, Dr. Ramesh Chand (Hapur)  
 TRIPATHI, Shri Lakshmi Narain Mani  
 VERMA, Prof. Rita  
 VIRENDRA SINGH, Shri  
 YADAV, Shri Ram Kripal  
 YADAV, Dr. S.P.

MR. SPEAKER : Subject to correction\* the result of Division is

AYES—70  
 NOES—43

The motion was adopted

SHRI H. R. BHARDWAJ : I introduce the Bill. Sir, I may just mention to the hon. House that sub-clause (a) and (b) of Clause 5

\*The following members also recorded their Votes;

Ayes :—

Shri S. B. Sidnal  
 Shri Anwari Basavaraj Patil  
 Shri Probir Deka  
 Shri Kewel Singh  
 Shri K. P. Reddaiah Yadav  
 Shri Prabhu Lal Rawat  
 Shri Umrao Singh  
 Shri G. Ganga Reddy  
 Shri Roshan Lal  
 Shri Harchand Singh  
 Kumari Frida Topno

Noes :—

Shri Sobhanadreeswara Rao  
 Vadde  
 Shri Muhi Ram Saikia  
 Shri Ram Naresh Singh  
 Shri Shiv Sharan Sinha  
 Shri Shanker Singh Vaghela  
 Shri Jiwan Sharma.

and sub-clause (a) of Clause 7, and Clause 8 of the Bill, when enacted, will involve an expenditure from the Consolidated Fund of India.

Actually, these words should have been in bold letters. They are not in bold letters, so, I am mentioning to the House that this involves an expenditure. This is for the notice of the House.

MR. SPEAKER : O.K.  
 15.25 hrs.

Explanatory Statement giving reasons for immediate legislation by the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993.

[Placed in Library. See No. LT-4592/93]

15.26 hrs.

PRESIDENT'S EMOLUMENTS  
 AND PENSION (AMENDMENT)  
 BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Sir, I beg to move for leave to introduce a Bill further to amend the President's Emoluments and Pension Act, 1951.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the

President's Emoluments and Pension Act, 1951."

The motion was adopted.

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**SHRI P. M. SAYEED** : Sir I introduce the Bill.

15.27 hrs.

#### MATTERS UNDER RULE 377

(i) Need to implement proposed rail link from Jaipur-Todaraisingh to Nathdwara via Kekri Shahpura and Bhilwara, in Rajasthan.

**SHRI SHIV CHARAN MATHUR (Bhilwara)** : Sir, Rajasthan has very small network of broad-gauge rail links and there are certain areas where, despite potentialities, the infrastructure in the form of railway network has been totally absent. Rail link proposed from Jaipur-Todaraisingh to Nathdwara via Kekri, Shahpura and Bhilwara is one of some such important projects which deserved Railway Board's attention as the present Minister of Railways, when he visited the town of Gangapur in District Bhilwara in 1981, had announced to sanction this rail link. After that, several engineering-cum-traffic surveys have been conducted and each time adequate data were supplied to the Survey Team by the concerned authorities of the Government and the representatives of Trade, Commerce and Industry and Member of Parliament and M.L.As. The proposed rail link will shorten the length between Jaipur and Nathdwara by forty kilometre and pass through a very rich mineral and agricultural potential zone of the State. The Minister of Railway has

\*Published in Gazette of India, Extraordinary Part II, Section 2, dated 6-12-1993.

\*\*Introduced with the recommendation of the President.

several times assured the people's representatives that this rail link will be sanctioned in the new proposals of the Railway Board. It is surprising to note that taking the plea of paucity of funds, such an important proposal is being ignored.

I would, therefore, request the Minister of Railway to reconsider this proposal in view of its importance to the area.

(ii) Need to provide adequate funds to Rajasthan Government for providing drinking water in Bikaner and other Parts of the State.

[Translation]

**SHRI MANPHOOL SINGH (Bikaner)** : Mr. Speaker, Sir wells in several villages of Rajasthan are having hard water. There are no canals and ponds either in those villages. There is no drinking water facility for human beings and animals in those villages even after so many years of independence.

There are many such areas in Rajasthan. Tahsils like Loon-Karnasar, Bikaner, Kolayet, Nokha and several villages of Jayal tahsil are such areas that fall under my constituency of Bikaner. The farmers of these tahsils travel ten to fifteen miles to fetch drinking water on camel-back and much of their time is wasted in fetching drinking water.

Similarly, people have to incur heavy expenses for setting diesel engines on those wells of different villages whose water is sweet and worth drinking and that are very deep. The poor village farmers cannot bear so much expenses. It is, therefore, absolutely imperative to provide electricity to those villages on priority basis. It is the duty of the Government to provide facility of drinking water to every citizen in every village.

I would, therefore, like to submit to the Central Government to provide